

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/AT/2019

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Power Projects (tranche-V) connected to the inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI

Record of Proceedings

Learned senior counsel for the Petitioner, Solar Energy Corporation of India Limited submitted that the present Petition has been filed for adoption of tariff discovered through the competitive bid process for the individual power projects plus trading margin of Rs. 0.07/kWh to be recovered from the Buying Utilities/Distribution Licensees on the terms and conditions contained in the PPAs and PSAs executed with Wind Power Developers and Buying Utilities/Distribution licensees respectively. Learned senior counsel submitted that the Petitioner has filed the information called for. Learned senior counsel requested to adopt the tariff discovered through competitive bid process.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned senior counsel for the Petitioner, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

